

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SUNIL THOMAS

Petition(s) for Special Leave to Appeal (Civil) No(s).8425/2010

HAZI SHAFAT HUSAIN

Petitioner(s)

VERSUS

SANJEEDA PARVEEN & ORS.

Respondent(s)

(With prayer for interim relief and office report)

Date: 21/10/2010 This Petition was called on for hearing today.

For Petitioner(s) Mr. Lakshmi Raman Singh, Adv.
Mr/Ms. Wasim A. Qadri, Adv.For Respondent(s) Mr. Vivek Gupta, Adv.
Dr. S.K. Verma, Adv
Mr. S.K. Visen, Adv.
Mr. Sanjay Kr. Dubey, Adv.UPON hearing counsel the Court made the following
O R D E R

Respondent No.2 is served by dasti. Granted four weeks time for filing vakalatnama and counter affidavit. Respondent Nos. 1, 8 & 9 are granted four weeks time as a last chance for filing counter affidavit. Respondent No.10 has refused dasti notice. Hence issue fresh notice by registered post acknowledgment due. Take steps within four weeks. If steps are taken, issue notice. Await return of notice of Respondent No.10. List the matter on 9.12.2010.

(Sunil Thomas)
Registrar

SB